

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI  
MEMORANDUM OF APPLICATION  
(Under section 18 (1) read with section 14, 15 of National Green  
Tribunal Act 2010)**

**Application No. 82 of 2020**

**IN THE MATTER OF:**

Tribunal on its own motion SUO MOTU

Based on the News item in the Dinamalar

Newspaper dated 13.06.2020, "Will Guduvancheri

Lake turns out to be an Eco-park?"

With

1. The Principal Secretary to Government,  
Public works Department, Secretariat,  
Fort st. George, Chennai – 600 009.
2. The Secretary to Government of Tamil Nadu,  
Department of Environment .  
Government Secretariat, Fort St, George  
Chennai, Tamil Nadu 600 009.
3. The Secretary to Government of Tamil Nadu,  
Health and Family Welfare Department .  
Government Secretariat, Fort St, George  
Chennai, Tamil Nadu 600 009.
4. Additional Chief Secretary to Government of Tamil Nadu.  
Municipal Administration and Water Supply Department  
Government Secretariat, Fort St, George  
Chennai, Tamil Nadu 600 009.
5. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy  
Chennai, Tamil Nadu – 600 032.

  
**Commissioner**  
Handhivaram-Guduvancheri Municipality  
Chengalpattu District

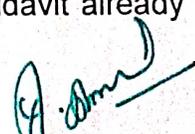
6. The District Collector,  
Chengalpattu District,  
Collector Office,  
GST Road, Chengalpattu – 603 001.
7. Maraimalainagar Municipality  
Rep. by its municipal Commissioner,  
Municipal Office, Maraimalai Nagar,  
Chengalpattu – 603 209.
8. Formerly Nandhivaram Guduvancheri Town Panchayat  
Rep. by its Executive officer,  
Now upgraded as second Grade Municipality  
headed by Commissioner  
Nandhivaram – Guduvancheri Municipality  
GST Road Guduvancheri ( Near Uzhavar Sandhai )  
Chengalpattu – 603 202.

- Respondents

**Status Affidavit filed by the 8<sup>th</sup> Respondent in the Capacity of Commissioner  
Nandhivaram – Guduvancheri Municipality**

I ,M Ilamparithi S/o S. Murugan aged about 37 years, Working as the Commissioner of Nandhivaram Guduvancheri Municipality. Tamil Nadu, do hereby solemnly affirm and sincerely state as follows,

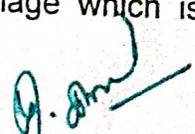
1. I am the 8<sup>th</sup> Respondent in the cadre of Commissioner, Nandhivaram-Guduvancheri Municipality, herein and as such, I am well acquainted with the facts and circumstances of the case. I am swearing this status affidavit on the basis of the records available in the office of this Respondent. I respectfully submit to state that I have assumed charge as Municipal Commissioner, Consequent on the up gradation of Nandhivaram-Guduvancheri Town Panchayat as Nandhivaram – Guduvancheri Municipality as per the orders of Govt. issued in G.O (per) No.122 / Municipal Administration and Water supply Department dated 08.12.2021. I am almost fully concur with the Reply Affidavit already filed

  
**Commissioner**  
**Nandhivaram-Guduvancheri Municipality**  
**Chengalpattu District**

by the formerly Executive officer, Nandhivaram – Guduvancheri Panchayat before this Hon' ble Tribunal in this Case.

The salient features of the case are submitted below

2. It is respectfully submitted this Application is filed by this Hon'ble Tribunal in exercise of its " SUO MOTO " Powers based on News Paper report published in 'Dinamalar' – Daily Chennai Edition dated – 13.06.2020 under the caption " Will Guduvancheri Lake turn out to be an ecopark " The news paper report had stated that the lake is situated near Guduvancheri Railway station. It is being maintained by the P.W.D. As per the Govt. records, agriculture in 150 acres of land in more than 20 Village including Guduvancheri, Adanur and Madampakkam were dependent on this lake. And now it is having an extent of 46.95 acres, further at present cultivation is taking place only in 30 acres. Further the allegation in the said report is that sewage from house holds in Nandhivaram-Guduvancheri Town and Maraimalai Nagar Municipality are being discharged in the lake apart from effluents from Private Hospitals and clinics in that area. Due to this the ground water level in that area has been affected and the quality of water has also deteriorated.
3. It is respectfully submitted that by an order dated 19.06.2020 the Hon'ble National Green Tribunal was pleased to constitute a joint committee, comprising of the District Collector, Chengalpattu District, Senior Officer/Scientist from Tamil Nadu Pollution Control Board, The Superintending Engineer of P.W.D and also Water Resource Organisations, Executive Engineer, Lower Palar Basin Bridge Division, Kanchipuram and Assistant Engineer of Irrigation section of Chengalpattu to inspect the land in question and submit a status as well as action report if there is any violation. Further it is submitted that on 20.07.2020 the Environmental Engineer and P.W.D of Nandhivaram-Guduvancheri Town Panchayat had jointly inspected the lake in question and had also taken water samples for testing.
4. It is pertinent to state that this Respondent do not indulge in any activity of dumping or burning of waste collected in this respondents Town, at the impugned lake. The waste generated in the area of this Respondent is transferred to Vallalar Nagar (S. Nos. 375/2-7, 376/A1, 403-B1-4,421/B1-4, 448/A1, 404/4, 5) for recycling and producing fertilizers through WINRO technology. Now all the solid wastes are being segregated and dumped at Kolathur Village which is

  
Commissioner  
Nandhivaram-Guduvancheri Municipality  
Chengalpattu District

situated nearly 15 KM away from this Municipal area where there is no rain water logged area and also non-residential area.

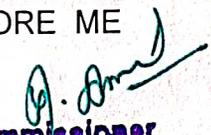
5. It is respectfully submitted that this Respondent Municipality is strictly adhering to the solid waste Management Rules 2016 and further the waste water generated is not released in any water bodies.

I respectfully submit the above facts once again before this Hon'ble Tribunal for kind information.

It is therefore prayed that this Hon'ble Tribunal may be pleased to pass appropriate orders and thus render justice.

Solemnly affirmed on this  
the day of May 2022

BEFORE ME

  
**Commissioner**  
**Nandhivaram-Guduvancheri Municipality**  
**Chengalpattu District**

BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
AT CHENNAI  
O.A.No.82 of 2020

REPORT FILED BY  
8<sup>th</sup> RESPONDENT

M/s. P. SRINIVAS (828/1994)  
N.K. PONRAJ (2263/2009).  
R. PURUSHOTHAMAN (253/2011)  
COUNSEL FOR 3<sup>rd</sup> RESPONDENT

Mobile No. 94862 04469